

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

**Petition No. 49/2002**

**In the matter of**

Approval of transmission tariff for Korba – Budhipadar Transmission System in Western Region for the Period 1.4.2001 to 31.3.2004.

**And in the matter of**

Power Grid Corporation of India Limited

**..Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Maharashtra State Electricity Board, Mumbai
3. Gujarat Electricity Board, Baroda
4. Electricity Deptt., Government of Goa, Panaji
5. Electricity Deptt., Administration of Daman & Diu, Daman
6. Electricity Deptt., Administration of Dadra Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Bihar State Electricity Board, Patna
9. West Bengal State Electricity Board, Calcutta
10. Grid Corporation of Orissa Ltd, Bhubaneswar
11. Damodar Valley Corporation, Calcutta
12. Power Department, Govt. of Sikkim, Gangtok
13. Jharkhand State Electricity Board, Ranchi

**.....Respondents**

**ORDER**

The petitioner, Power Grid Corporation of India, filed this petition seeking approval for tariff in respect of the Korba-Budhipadar transmission line (hereinafter referred to as “the transmission line”) an inter-regional asset between Western and Eastern Regions. The Commission, vide its order dated 18.7.2003, accorded approval of transmission tariff for the transmission line. With regard to the sharing of

the transmission tariff between the two regions, para 57 of the order provides as under:

57. The transmission charges approved by us shall be included in the regional transmission tariff for Western Region and Eastern region and shall be shared by the regional constituents in accordance with the notification dated 26.3.2001 read with the Commission's order dated 4.4.2003 in review petition No 117/2002.

2. MPSEB filed an appeal (No 19 of 2006) before the Appellate Tribunal for Electricity against the above direction for sharing of transmission charges. The Appellate Tribunal in its Judgment dated 20.11.2006, in para 23 of its order dated 20.11.2006 has directed as under:

"23. In view of the aforesaid we allow the appeal and set aside the Central Commission's tariff order dated 18.07.2003 and direct the Central Commission to revise the sharing of transmission charges of the Korba-Budhipadar 220 KV S/C inter-regional transmission line linking Eastern and Western Region in accordance with Regulation 4.8 of the Regulation 2001. Charges so arrived at will be made effective w.e.f 01.04.2001 the date from which Regulations, 2001 came into effect."

3. In view of the above direction of the Appellate Tribunal, it is directed that the transmission charges approved by us by order dated 18.7.2003 shall be shared by Western and Eastern Regions in accordance with Regulation 4.8 of the Central Electricity Regulatory Commission (Terms & Conditions of tariff) Regulations, 2001.

**Sd/-  
(A.H. JUNG)  
MEMBER**

**Sd/-  
(BHANU BHUSHAN)  
MEMBER**

**Sd/-  
(ASHOK BASU)  
CHAIRPERSON**

**New Delhi dated the 26<sup>th</sup> December 2006**

